

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. KAVERI

Criminal Appeal No(s). 1608-1609/2026

RADHEY SHYAM LAL

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH
WITH
Crl.A. No. 1610/2026 (II)
FOR

Respondent(s)

Date : 07-07-2026 These appeals were called on for hearing today.

For Appellant(s) :

Mr. Surjeet Singh, Adv.
Ms. Akansha, AOR
Ms. Nidhi Jain, Adv.

Mr. Sunil Kumar Singh, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :

Mr. Garvesh Kabra, AOR
Mr. Ankur Agnihotri, Adv.

Mr. Divyesh Pratap Singh, AOR
Mr. Divyesh Pratap Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Criminal Appeal No. 1608-1609/2026

Reply has been filed by the sole respondent.

Rejoinder affidavit has also been filed by the appellant.

Digital copy of original records of High Court and Trial Court has been received and copy of the same has already been provided to the Ld. counsels for the parties through e-mail.

contd..

Ld. Counsel for the appellant seeks time to file statement of case.

Registry to process the matter for listing before the Hon'ble Court, as per rules. Statement of case, if any, be filed in the meantime.

Crl.A. No. 1610/2026

Reply has been filed by respondent No.1.

Rejoinder affidavit has also been filed by the appellant.

Reply has already been filed by respondent No.2 as well.

Digital copy of original records of High Court and Trial Court has been received and copy of the same has already been provided to the Ld. counsels for the parties through e-mail.

Ld. Counsel for the appellant seeks time to file statement of case.

Registry to process the matter for listing before the Hon'ble Court, as per rules. Statement of case, if any, be filed in the meantime.

Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.

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MRS. KAVERI
Registrar